

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 54 of 2014 &
IA No. 98 of 2014**

Dated : 27th March, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Himachal Sorang Power Ltd. ... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. ... Respondent(s)

**Counsel for the Appellant(s) : Mr. Amit Kapur
Mr. Apoorva Misra
Ms. Ritika Arora**

**Counsel for the Respondent(s): Ms. Swapna Seshadri for R-2
Mr. K.S. Dhingra for R.1**

ORDER

**IA No. 98 of 2014
*(Appl. for stay)***

We have heard the learned counsel for the parties.

Having regard to the submissions made by the learned counsel for the parties, we think it appropriate to grant stay of the operation of the impugned Order subject to the condition that the Appellant/Applicant shall Furnish the bank guarantee of 50% of the amount payable as on 28.02.2014 and also to pay the current dues from 01.03.2014 onwards. With regard to the balance amount of 50% both the parties are directed to work out the modalities as to

the number of installments within which the amount to be paid. This Order is Directed to be complied with within two weeks from today.

Accordingly, this Application is disposed of.

Appeal No. 54 of 2014

As agreed by the learned counsel for the parties, post the Main Appeal for final disposal on **02.05.2014**. In the meantime, the learned counsel for the Respondent is directed to file her reply on or before 15.04.2014 after serving copy on the other side. Thereafter, the learned counsel for the Appellant is directed to file the Rejoinder on or before 23.04.2014 after serving copy on the other side.

(Rakesh Nath)
Technical Member
Ts/kt

(Justice M. Karpaga Vinayagam)
Chairperson